

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/85/2021

This the 22nd day of January, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Chand Ji Pandita Age: 60 years, S/o Late Sh. Som Nath Pandita, R/o
House No. 655, Sector-3, Vinayak Nagar, Muthi, Jammu.

.....Applicant

(Advocate: Mr. Ajaz Chowdhary)

Versus

1. The U.T. of J&K through its Commissioner/Secretary to Govt. Geology and Mining Department, Civil Secretariat, Jammu/Srinagar-180001.
2. The Director, Geology and Mining Department, 4th Floor, Nehru Udyog Bhawan, Panama Chowk, Rail head Complex, Jammu-180016.

.....Respondents

(Advocate: Mr. Rajesh Thappa, , ld. Deputy Advocate General)



O R D E R
[O R A L]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)



During the course of arguments, learned counsel for the applicant submitted that he will be satisfied if a direction is given to respondents to consider and decide the representation of the applicant dated 22.01.2020 (Annexure A-II) by passing a reasoned and speaking order within a stipulated period of time.

2. Looking to the limited prayer made by learned counsel for the applicant, O.A is disposed of with a direction to respondents to decide the representation of the applicant dated 22.01.2020 (Annexure A-II) by passing a reasoned and speaking order in accordance with rules and with intimation to the applicant within a period of one month from the date of receipt of a certified copy of this order.
3. It is made clear that we have not expressed any opinion on the merits of the case.
4. No order as to cost.

(ANAND MATHUR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)